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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A.No.1277/93

Date of Order: 15.10.93

†.V.S.Prakasa Rao

.. Applicant

Vs.

1. The Senior Superintendent of Post Offices,
Visakhapatnam Division, A.P.
2. The Superintendent of Post Offices,
Paravathipuram Division-532 502.A.P.
3. The Director General, Department of Posts
Oak Bhavan, Sansad Marg, New Delhi - 1.

.. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.R. Devaraj

CORAM:

THE HON'BLE MR. P.T. THIRUVENGADAM: MEMBER (ADMN.)

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Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.))

Heard Sri Krishna Devan, learned counsel for the applicant and Sri N.R. Devaraj, learned standing counsel for the respondents.

2. The applicant was working as Postman in P&T Colony, Post Office, Visakhapatnam and qualified as Postal Assistant in the Departmental examination held in the year 1989. Prior to promotion to the post of Postal Assistant he was deputed for training at PTC, Mysore, for the period from 30-3-1990 to 19-6-1990. The training programme is residential and board and lodging at the Training Institute are compulsory. This OA is filed for reimbursement of mess charges and $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

3. In accordance with the Government of India orders quoted below S.R.164 at item(5)3 of the Swamy's compilation of F.R. and S.R. Part-II, Travelling Allowance, at page 192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of Full Daily Allowance. Hence, the applicant is entitled for the amount claimed by him. The above point has been squarely covered in the order by this Tribunal in OA.741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore, from ~~30-03-1990~~ 30-3-1990 to 19-6-1990, as prayed for. It is needless to add that any

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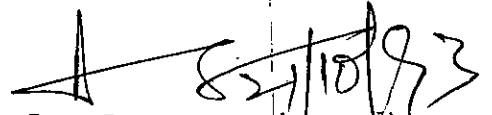
amount paid towards the reimbursement of the above charges already by the administration can be deducted.

4. The OA is ordered accordingly at the admission stage. No costs. This Order has to be implemented within a period of three months from the date of receipt of the same.

P.T. Thiruvengadam

(P.T. Thiruvengadam)
Member (Admn.)

Dated : October 15, 1993
Dictated in the Open Court


Dy. Registrar (Judl.)

sk

Copy to:-

1. The Senior Superintendent of Post Offices, Visakhapatnam Division, A.P.
2. The Superintendent of Post Offices, Paravathipuram, Division-502, A.P.
3. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
4. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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P.T. Thiruvengadam
15/10/93

O.A. 1277/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDGE)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : MEMBER (A)

Dated: 15/10/1993

ORDER/JUDGMENT: _____

M.A./R.A./C.A. No. -

in
O.A. No. 1277/93

T.A. No. _____ (W.P. _____)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

(9)

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15/10/93

Central Administrative Tribunal
HYDERABAD BENCH
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1 NOV 1993

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